

[Shri Nath Pai]

his duty to check the authenticity of this news and (b) may I know whether, as is referred to in the call attention notice, this particular division is stationed across the border with Sikkim—we have our own sources with regard to Sikkim; regarding Bhutan we have to depend on what information is given by Bhutan—and whether we have sought to check our own information reports if any, with those of the Soviet Union and (c) is he aware that the fact that the Soviet news item says that in fulfilment of their expansionist schemes the Chinese are about to create similar Viet-nams in India, Burma and this is only the cat's paw?

Shri Swaran Singh: We have checked up the position across the Sikkim border, between Sikkim and the Tibetan border. Our information is that there is no fresh concentration of Chinese troops or any unusual movement across the Sikkim border. About Bhutan I have little to add to what I have already said. I have mentioned that I shall investigate it further. . . (Interruptions). . . and if there is any further development, I shall inform the House. It is true that the Soviet information could be taken as quasi-official although the persons who actually disseminate the news say that it is not always official, but we attach great importance to it and we shall certainly investigate it further. Maybe, it will have to be related to a point of time which will have to be specified. Now, about the last point—

Shri Nath Pai: Creation of more Viet Nams.

Shri Swaran Singh: About the creation more Viet Nams, the hon. Members of the House are no doubt aware that these days China is taking great pains to encourage lawlessness activities in various countries including our own. We are aware of it; and those whom they pretend to support or claim to support, they themselves, I think, are getting somewhat

nervous and are out to proclaim that they are not being supported by the Chinese.

Shri S. M. Banerjee (Kanpur): They are afraid of you!

12.55 hrs.

#### PROCEDURE FOR DISPOSAL OF ADJOURNMENT MOTIONS

Mr. Speaker: On the 5th July Shri Nath Pai raised the question of the procedure for disposal of adjournment motions which are not pressed for vote. He *inter alia* referred to the procedure of adjournment motions being "talked out". In his subsequent discussion with me he referred to Direction 44 of the Directions by the Speaker.

As I have already pointed out, there existed a provision for adjournment motions being "talked out" in the Standing Orders of the Central Legislative Assembly. This procedure was omitted in 1960 when the rules of the Provisional Parliament were framed. In the present Rules of Procedure and Conduct of Business in Lok Sabha there is no provision for an adjournment motion being "talked out"

According to rule 62 read with rule 339 of the Rules of Procedure the Speaker has to put the question to the vote of the House unless a member who has moved the motion has withdrawn it by the leave of the House. However, according to Direction if the mover of the motion informs the Speaker that he does not want to press it, the motion is not put to the vote of the House and it is deemed to have been withdrawn by the leave of the House. This Direction applies also to a motion for adjournment. Therefore, I consider that when the mover of a motion for adjournment has stated in the House that he does not want to press it, the Chair need not either put the motion to the vote of the House or

ascertain whether the member has the leave of the House. The Chair shall declare that since the mover has not pressed the motion, it shall be deemed to have been withdrawn by the leave of the House.

we shall definitely come before the House and report.

12.57 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION, CALCUTTA**

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (SRI L. N. Mishra): I beg to lay on the Table a copy of the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-clause (1) of section 819A of the Companies Act, 1956 [Placed in Library. See No LT-990/67].

**REPORT OF COMMISSION OF INQUIRY re COLLAPSE OF THREE HOUSES IN DELHI**

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Report of the Commission of Inquiry into the causes of collapse of three houses in Delhi on the 15th August, 1966. [Placed in Library. See No LT-991/67].

Shri S. M. Banerjee (Kanpur): Sir, on this subject, regarding the report of the Commission of Inquiry into the causes of collapse of three houses in Delhi, I would like to point out that whenever such a report is laid on the Table, the action taken on the Commission's report should also be let known to the House. I would like to know from the hon. Minister whether any action has been taken in this case, or, is it still under consideration.

Shri Vidya Charan Shukla: Action is under consideration, and we are in consultation with the Delhi Administration; after the action is completed,

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
EIGHTH REPORT**

Shri Khadilkar (Khed): I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.

12.57½ hrs.

**DEMANDS FOR GRANTS—Contd.**

**MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.**

Mr. Speaker: Yesterday, we had taken 1 hour 35 minutes on the Demands for Grants under this Ministry. There is a balance of 8 hours 25 minutes. There are only one or two minutes more for the House to adjourn. So, instead of beginning the debate now, we shall begin it after lunch.

12.58 hrs.

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after lunch at Four Minutes Past, Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

**DEMAND FOR GRANTS—contd.**

**MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.**

श्री जोला नाथ (बलरघर) : उपाध्यक्ष महोदय, मैं कुछ एंड एडिक्चर में बोलना की जो नाथ हैं उन का समर्थन करने के लिये बड़ा हुआ हूँ ।